

Pending mining proposals

3503. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of MINES be pleased to state:

- (a) whether a proposal for pre-approval under Section 5(1) of MMDR Act, 1957 for Jharkhand State Mineral Development Corporation is under Government's consideration;
- (b) whether a similar proposal from Bengal Emta Coal Mines Limited is also under consideration for pre-approval under the above Act; and
- (c) if so, the details in this regard and by when the above proposals are likely to be cleared/approved by Government?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI DINSHA J. PATEL) : (a) The Government of Jharkhand has recommended a proposal seeking prior approval of the Central Government under Section 5(1) of Mines and Minerals (Development and Regulation) (MMD & R) Act, 1957 for prospecting licence (PL) in favour of a joint venture of M/s National Mineral Development Corporation (NMDC) and M/s. Jharkhand State Mineral Development Corporation (JSMDC).

(b) No such proposal is under consideration.

(c) The mineral concession proposals recommended by the State Governments for prior approval of the Central Government are examined in the light of the provisions of the MMD & R Act, 1957 and Rules and guidelines framed thereunder, and if necessary, in consultation with the State Government and other agencies concerned. As such, no timeframe for their disposal can be indicated.

Assessment of impact of new MMDR bill

3504. SHRI JAI PRAKASH NARAYAN SINGH : Will the Minister of MINES be pleased to state:

- (a) whether it is a fact that Government has cleared the draft Mines and Minerals (Development and Regulation) Bill, 2011;
- (b) if so, whether if implemented, the mining affected district population would get more than Rs.400 crore as profit share; and
- (c) if so, the details of profit likely to accumulate to the affected population of these districts, State-wise?